

OFFICE OF THE DISTRICT & SESSIONS JUDGE,
AZAMGARH
Admin Order No. 112/2020

27.03.2020-

According to the Letter No: Camp-Memo/SLSA-15/2020 (PS/ Sharan) Dated March 27, 2020, of Sri Sudeep Kumar Jaiswal, Secretary U.P. State Legal Service Authority Lucknow, A high powered committee comprising of Hon'ble Executive Chairman, U.P.S.L.S.A., Additional Chief Secretary (Home) Govt. of U.P. and D.G.P. (Prisons) Uttar Pradesh has been constituted in the light of the directives of the Hon'ble Supreme Court in Suo-Moto Writ Petition No. 01/2020 IN RE. CONTAGION OF COVID-19 IN PRISONS, and that High Powered committee has resolved as under:-

“Undertrial prisoners facing criminal cases in which maximum sentence is 07 years and presently confined in jails may be released on interim bail for 08 weeks by the Sessions Court, Additional Sessions Court or the Chief Judicial Magistrate including other Judicial magistrate as the case may be on furnishing personal bond with the undertaking written on the personal bond itself that he/she shall surrender before the court after expiry of the interim bail period. Other conditions may be imposed by the court if it thinks fit, considering the circumstances of the case.

The grant of interim bail may be done by visiting the jails, on alternate days by the Sessions Judge/Additional Sessions Judge / Chief Judicial Magistrate /other Judicial magistrate as the case may be, on the bail applications at the jails itself and it shall be done forthwith, for drafting bail applications, to be moved by under trial prisoners, assistance and services of prison officers, Jail staff, Jail Para Legal Volunteers (PLVs) and panel lawyers empanelled with the District Legal services authority (DLSA) of the concerned



District. For this Purpose passes shall be issued to the Judges/magistrate & Panel Lawyers during lock down period by the District Administration.

The Under Trial review Committee contemplated by the Hon'ble Supreme Court in Re Inhuman Conditions in 1382 prisons,(2016) 3 SCC 700 shall meet every week and take such directions in consultation with the concerned district authority as per the said judgment.

Jail Superintendent shall be in continuous touch with concerned secretary, District Legal services authority regarding disposal of interim bail applications moved by the under trial prisoners so that proper arrangements may be made".

Hence the officers are directed to visit the district jail and to ^{to} ~~shall~~ do the required work as per schedule mentioned below:-

Cases for Sessions Court:-

SN	DATE	OFFICERS	CASE RELATED WITH
1	30.03.2020	Sri Surendra Nath Tripathi Addl. District & Sessions Judge Court No.03,Azamgarh	Sessions & N.D.P.S. Act.
2	31.03.2020	Sri Ramendra Kumar Exclusive Judge, Pocso Act, Azamgarh	P.O.C.S.O .Act
3	01.04.2020	Smt. Alpana, Special Judge S.C./S.T. Act, Azamgarh	S.C./S.T. Act
4	02.04.2020	Smt. Parul Attri, Addl. District & Sessions Judge Rape & POCSO Act cases and Special Judge U.P. Gangster Act, Azamgarh	U.P. Gangster Act
5	03.04.2020	Sri Saurabh Saxena, Addl. District & Sessions Judge Court No. 04, Azamgarh	Sessions & N.D.P.S. Act.
6	04.04.2020	Sri Dhruv Rai, Addl. District & Sessions Judge E.C .Act.	Session Court, N.D.P.S. Act & E.C. Act.

Cases for Magistrate Courts:-

S N	DATE	OFFICERS	CASE RELATED WITH
1	30.03.2020	Smt Shradha Tripathi Addl. Chief Judicial Magistrate Court No. 11, Azamgarh	All cases related with the Court of Magistrate
2	31.03.2020	Shri Manish Kumar-II Addl. Chief Judicial Magistrate Court No. 13, Azamgarh	All cases related with the Court of Magistrate
3	01.04.2020	Shri Anupam Dubey Judicial Magistrate, Azamgarh	All cases related with the Court of Magistrate
4	02.04.2020	Smt Shradha Tripathi Addl. Chief Judicial Magistrate Court No. 11, Azamgarh	All cases related with the Court of Magistrate
5	03.04.2020	Shri Manish Kumar-II Addl. Chief Judicial Magistrate Court No. 13, Azamgarh	All cases related with the Court of Magistrate
6	04.04.2020	Shri Anupam Dubey Judicial Magistrate, Azamgarh	All cases related with the Court of Magistrate

As in drafting the Bail applications, to be moved by under trial prisoners, assistance and services of prison officers, Jail staff, Jail Para Legal Volunteers (PLVs) and panel lawyers empanelled with the District Legal services authority (DLSA) of the concerned District may be utilized under intimation to the Secretary District Legal services authority (DLSA) of Azamgarh District, so Sri Ranvijay Singh Civil Judge (S.D.) /F.T.C. / I/C Secretary, DLSA Azamgarh is directed to ensure its compliance by directing all these concerned to do the needful.

It is further directed that Jail Superintendent shall be in continuous touch with the Secretary, District Legal Services Authority, Azamgarh regarding disposal of interim bail applications moved by the under trials prisoners for proper arrangements.

Shri Ranvijay Singh Civil Judge (S.D.) /F.T.C./ I/C Secretary, District Legal Services Authority, Azamgarh shall further ensure that the information regarding number of **Parole**

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granted and **interim bail** application moved and decided in a day, shall be communicated "daily" to the "State Level Monitoring Team" on the next day and also be displayed on the official website of the prison. i.e. igprisons-up@nic.in.." as well as on Whatsapp No. 9792799707 of Sri Bhagirath Verma, OSD, UPSLSA.

The Under Trial Review Committee as directed above shall meet every week and shall function in accordance with above mentioned direction.

The Judicial Officers on duty as mentioned above shall be assisted by a member of his staff (as deputed by that officer himself). That member of staff shall produce record of the case so that the details including sections of the offences etc. may be verified.

Inform all concerned accordingly for ensuring strict compliance. A copy of this order be pasted on the notice board of this Judgeship.

Date: March 27, 2020


(Pramod Kumar Sharma)
District & Sessions Judge
Azamgarh.

27-3-2020